

GOVERNMENT OF PUDUCHERRY
PUDUCHERRY STATE EXECUTIVE COMMITTEE

No.104/PSEC/COVID19/2021-22

Puducherry, dt. /02/2022

ORDER.

28 FEB 2022

Sub: PSEC -Containment of Resurgence of COVID 19 - Instructions Issued.

- Ref: 1. The Order No.40-3/2020-DM-1(A) dated 25/02/2022 of Ministry of Home Affairs, Government of India.
2. The Letter No.D.O.No.40-6/2020-DM-1(A) dt.25/02/2022 of Ministry of Home Affairs, Government of India.
3. The Order No. 104/PSEC/COVID19/ 2021 dated 12/04/2021, 20/04/2021, 21/04/2021, 26/04/2021, 27/04/2021, 03/05/2021, 08/05/2021, 09/05/2021, 19/05/2021, 23/05/2021,31/05/2021, 07/06/2021, 14/06/2021, 21/06/2021, 30/06/2021,15/07/2021, 31/07/2021 , 15/08/2021, 31/08/2021, 15-09-2021, 30-09-2021, 15-10-2021, 30-10-2021, 15-11-2021, 30/11/2021, 15/12/2021, 30/12/2021, 06/01/2022 and 31/01/2022 of the State Executive Committee, Puducherry.

The Ministry of Home Affairs, Government of India has issued directions vide Order 1st cited above, for implementing a risk assessment based approach on the opening of economic activities for containment of COVID-19 until 31st March 2022.

Govt. of Puducherry has issued restriction orders to contain the spread of COVID-19 virus. The last such restriction order issued vide No.104/PSEC/COVID19/2021 dated 31/01/2022 is effective upto 28th February, 2022 .

2. In the U.T. of Puducherry there is significant decline in COVID-19 cases in recent days and further continuing of restrictions on various activities is not warranted. However, the National directives for COVID-19 management as specified in Annexure - I shall be strictly followed throughout the UT of Puducherry **till 31st March, 2022 (mid-night)**. Any person violating the National Directives will be liable to be proceeded against as per provisions under section 51 to 60 of Disaster Management Act, 2005 and section 188 of IPC and other legal provisions as warranted.

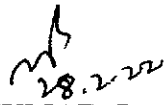
3. All owners and persons working in shop / business establishment/ commercial establishment / industries are directed to get themselves vaccinated at the earliest, failing which they will not be allowed to function. The Municipality/ Commune Panchayat Commissioners shall arrange for the verification of COVID vaccination status in respect of owners and workers of shops and commercial establishments in their Jurisdiction. Likewise Labour Department and Traders Associations shall ensure 100% vaccination of the staff in the Industries. District Administration shall supervise this.

4. The Health Department shall maintain proper records of each test conducted. It shall also arrange to send adequate samples for sequencing so as to detect mutant strains timely. It shall keep a close watch/ surveillance of persons coming from foreign countries in view of threat imposed by omicron strain. It shall also step up efforts for enforcing compulsory vaccination **particularly for old/ co-morbid people** besides carrying out door to door vaccination in the UT which is lagging in vaccination when compared to the many other States / UTs. It shall raise the proportion of RTPCR tests need for which has been raised by MOHFW, GOI in the past.

5. The Order No.Misc/Emergency order/12/2021 dated 04/12/2021 of the Director of Health, Puducherry enforcing compulsory vaccination for COVID-19 in the U.T. of Puducherry shall be complied by all concerned and those violating the said order will be liable for Penal action as per the provisions of the law.

6. This order substitutes all other previous orders issued on the subject and comes to force **with immediate effect** .

7. This issues as per directions of the Government / Hon'ble Lieutenant Governor, Puducherry.


(ASHOK KUMAR, I.A.S.)
SECRETARY (R&R) /
MEMBER SECRETARY (SEC)

To

1. All Members of PSDMA, Puducherry.
2. All Members of the State Executive Committee, Puducherry
3. All Commissioner-cum-Secretaries to Government, Puducherry
4. The Director General of Police, Puducherry.
5. The District Collector - Cum - Chairman, DDMA, Puducherry / Karaikal.
6. The Regional Administrator, Mahe / Yanam.
7. All Heads of Departments, Puducherry

Copy to:

1. The Hon'ble Chief Minister, Puducherry
2. The Chief Secretary to Govt., Puducherry
3. The Secretary to HLG, Puducherry.

ANNEXURE-I
NATIONAL DIRECTIVES FOR COVID-19 MANAGEMENT

1. **Face covering:** Wearing of face cover is compulsory in public places; in workplaces; in workplaces and during transport.
2. **Social distancing:** Individuals must maintain a minimum distance in public places and at work places.
3. **Spitting in public places** will be punishable with fine, as may be prescribed by the State/ UT local authority in accordance with its laws, rules or regulations.
4. **Screening & hygiene:** Provisions for hand wash or sanitizer will be made at work places
5. **Ventilation:** In closed places, proper ventilation should be ensured

